

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

**WEST ZONAL BENCH
CUSTOMS MISCELLANEOUS APPLICATION NO.85821 OF
2024
IN
CUSTOMS APPEAL NO.89388 OF 2014**

[Arising out of Order-in-Appeal no.MUM-CUSTM-PRV-259 & 260/14-15 dated 21st July 2015 passed by the Commissioner (Appeals), Customs, Zone-III. Mumbai,Awas Corporate Point, 5th Floor, Makwana Lane, Behind S.M. Centre, Andheri- Kurla Road, Marol, Mumbai-400059]

**COMMISSIONER OF CUSTOMS (PREV)-
MUMBAI,**

New Custom House, Ballard Estate
Mumbai-400001

Appellant

Vs.

MRUNAL TRADERS

Malinagar, Taluka, Malshiras,
Solapur (M.S.)-413 101

Respondent

Appearance:

Present for the Appellant : Shri D.S.Maam (AR)

Present for the Respondent: None

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO. 85026/2025

DATE OF HEARING/DECISION: 02.01.2025

PER: CORAM

This application has been filed by Revenue for withdrawal of appeal no.89388/2014.

2. None for respondent. We have Learned Authorised Representative..
3. The application is allowed. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and Pronounced in Open Court)

**(AJAY SHARMA)
MEMBER (JUDICIAL)**

mk

mk

**(C J MATHEW)
MEMBER (TECHNICAL)**